

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CCE ASIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name Of Corporate Person	CCE ASIA PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Person	11 JUNE 2012.
3.	Authority Under Which Corporate Person is Incorporated / Registered	Registrar Of Companies, Chennai-Registered As Non-govt Company
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Person	(CIN) U29253TN2012PTC086230
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	Old No2, New No 5, Vidyodaya 2nd Street, T.Nagar, Chennai, TN - 600017.
6.	Liquidation Commencement Date In Respect Of Corporate Person	17 th SEPTEMBER 2021
7.	Name, Address, Email Address, Telephone number And The Registration Number of the liquidator	S. Vasudevan Plot-5, 2nd Floor, Manasarovaraprt, Bagawathynagarr, Medawakkam koot road, Medawakkam, Chennai, Tamilnadu - 600100. Ph. No.: 97104 19502 ksvasu1956@gmail.com IBBI/PA-002/IP-N00573/2017-2018/11740
8.	Last Date For Submission Of Claims	16 th OCTOBER 2021

Notice is hereby given that the (CCE Asia Private Limited) has commenced voluntary liquidation on 17.9.2021 The stakeholders of (CCE Asia Private Limited) are hereby called upon to submit a proof of their claims, on or before 16th October 2021 , to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 17.9.2021
Place : Chennai

Name and Signature of Liquidator:
(sd/-) **S. Vasudevan**,
Liquidator



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